

Blasting of the coal mines, breaking of coal-pieces and from the conveyor belts of coal transportation, the dust particles of coal can be easily seen in the morning and evening. The thin layer of these particles can be seen on trees and over the ceiling of the houses. The smoke churned out by the electric plants get suspended in the atmosphere to such an extent that it even overshadows sunlight during sunrise and sunset. Its negative effect also falls on the water. The waste water of these factories are put in the Hansdev river, the river which supplies regular water to the whole town. The appearance of the Hansdev river makes one believe that chemical is put into it. The drinking water supplied from there is full of odour and thick in substance. The combined effect of all this is that the citizens there fall victims to the stomach and breathing problems. Complaints have also reached about its adverse effect on pregnant mother and their children. These pollutions are a great worry for their citizens and life is full of dangers. In order to make the town pollution free may remedies have been suggested but to solve the problem these remedies have not proved successful. Pollution Control Board has to be more serious about it and take some hard decisions.

Therefore, I request the Government that to make this industrial town pollution free, it must take some hard decisions so that permanent solutions can be found out.

[English]

MR. DEPUTY SPEAKER: Now papers to be laid on the Table.

(Interruptions)

PROF P.J. KURIEN: Sir, I give notice every week but I do not get a

chance to speak. I do not know why? (Interruptions)

MR. DEPUTY-SPEAKER: Mr. Kurien, you are here and you are watching the proceedings that if every speaker was to cut down short at least one minute, I think 4-5 more Members could be accommodated.

PROF. P.J. KRIEN: Sir, you can accommodate 2-3 more Members now.

MR. DEPUTY-SPEAKER: You know better that at 12 O' clock Question Hour comes to an end and likewise Zero Hour shall have to come to an end at 12.30 p.m. (Interruptions)

PROF P.J. KURIEN: Zero Hour is not in the Rules.

MR. DEPUTY-SPEAKER: Zero Hour is not in the Rules at all. (Interruptions)

12.32 hrs.

PAPERS LAID ON THE TABLE

Review on the Working of and Annual Report of the Housing and Urban Development Corporation Ltd. for 1992-93 and Statement showing Reasons for Delay in laying these Papers

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6288/94]

Memorandum of Understanding between Electronics Trade and Technology Development Corporation Ltd. and Department of Electronics for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Memorandum of Understanding between the Electronic Trade and Technology Development Corporation Limited and the Department of Electronics for the year 1994-95.

[Placed in Library. See No. LT 6289/94]

- (2) Memorandum of Understanding between the Computer Maintenance Corporation Limited and the Department of Electronics for the year 1994-95.

[Placed in Library. See No. LT 6290/94]

Notification under High Court Judges (Conditions of Service) Act, 1954

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table a copy of the High Court Judges (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 558 (E) in Gazette of India dated the 2nd July, 1994 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

[Placed in Library. See No. LT 6291/94]

Review on the Working of and Annual Report of Cement Corporation of India Ltd. for 1992-93 etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPART-

MENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): Mr. Deputy Speaker, Sir, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1992-93.
- (ii) Annual report of the Cement Corporation of India Limited, New Delhi, for the year 1992-93, alongwith audited accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 6292/94]

- (b) (i) Statement regarding review by the Government of the working of the Demodhar Cement and Slag Limited, Calcutta, for the year 1991-92.
- (ii) Annual report of the Demodhar Cement and Slag Limited Calcutta, for the year 1991-92, alongwith audited accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6293/94]

Memorandum of Understanding between National Small Industries Corporation Ltd. and Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry for 1994-95

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry, for the year 1994-95.

[Placed in Library. See No. LT 6294/94]

Notifications under Administrative Tribunals Act, 1985 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) ON BEHALF OF SHRIMATI MARGARET ALVA: Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1)

of section 37 of the Administrative Tribunals Act, 1985:—

- (i) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 500(E) in Gazette of India dated the 7 the June, 1994.
- (ii) The Central Administrative Tribunal (Procedure) Amendment Rules, 1994 published in Notification No. G.S.R. 564(E) in Gazette of India daied the 7th July, 1994.

[Placed in Library. See No. LT 6295/94]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1994 published in Notification No. G.S.R. 308 in Gazette of India dated the 2nd July, 1994.
- (ii) The Indian Police Service (Fixation of Cadre Strenght) Fourth Amendment Regulations, 1994 published in

Notification No. G.S.R. 308 in Gazette of India dated the 2nd July, 1994.

- (iii) The Indian Administrative service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1994 published in Notification No. G.S.R. 309 in Gázette of India dated the 2nd July, 1994.
- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1994 published in Notification NO. G.S.R. 310 in Gazette of India dated the 2nd July, 1994.
- (v) The Indian Administrative Service (Pay) Third Amendment Rules, 1994 published in Notification No. G.S.R. 436 (E) in Gazette of India dated the 9th May, 1994.
- (vi) The Indian Police Service (Pay) Fourth Amendment Rules, 1994 published in Notification No. G.S.R. 437 (E) in Gazette of India dated the 9th May, 1994.
- (vii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1994 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 9th May, 1994.

[Placed in Library. See No. LT 6296/94]